

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 1415 of 2019

IN THE MATTER OF:

Mr. Narayan Singh Pathania

...Appellant

Vs.

Valuelabs LLP & Anr.

...Respondents

Present:

For Appellant:

Mr. Abhijeet Sinha, Mr. Malak Bhatt, Ms. Neeha Nagpal, Ms. Neoma Vasdev Gupta, Mr. Abhinav Mukherji, Mr. Usman Ali Khan, Ms. Deepika, Mr. Udbav Nanda, Mr. Harry Dhaul and Mr. Rajat, Advocates.

For Respondents:

Mr. Ankur Goel, Advocate for R-1.

ORDER

(Through Virtual Mode)

13.01.2021: Heard the Learned Counsel for the First Respondent Mr. Ankur Goel. An I.A No. 46 of 2021 has been filed by the intervener and also the Learned Counsel Mr. Abhinav Mukherji has submitted his arguments in regard to the said I.A No. 46 of 2021. Hearing is concluded. **‘Judgement’ is Reserved.**

At this Juncture, on behalf of the Appellant, the Learned Counsel for the Appellant is permitted to submit Additional ‘Notes of Submissions’ including touching about the aspect of I.A No. 46 of 2021 filed by the intervener.

The Learned Counsel for the Appellant shall serve the copy of the ‘Notes of Additional Submissions’ to the Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent and also the proposed intervener in I.A No. 46 of 2021, containing not more than three pages within three days from today. And the same shall be filed before the Office of the Registry. The Office of the Registry is permitted to receive the same.

In the mean while, it is open to the Learned Counsel for the first Respondent to submit his 'Notes of Written Submissions' (which was not filed earlier) containing not more than four pages within three days from today. The Office of the Registry is permitted to receive the same. The said 'Notes of Submissions' of First Respondent shall be served upon the other Learned Counsel appearing for the respective sides including the intervener in I.A No. 46 of 2021.

[Justice Venugopal M.]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/nn